

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 328/2010**

**Coram: 1. Dr. Pramod Deo, Chairperson  
2. Shri S.Jayaraman, Member  
3. Shri V.S.Verma, Member**

**DATE OF HEARING: 26.4.2011**

**DATE OF ORDER: 21.6.2011**

**In the matter of**

Determination of transmission tariff for transmission system associated with TALA HEP East-North Inter-connector and Northern Region Transmission System, an inter-regional asset between Northern Region and Eastern Region for the period from 1.4.2009 to 31.3.2014.

**And in the matter of**

Power Grid Corporation of India Ltd., Gurgaon .... **Petitioner**  
Vs

- 1 Bihar State Electricity Board, Patna
- 2 West Bengal State Electricity Distribution Company Limited, Calcutta
- 3 Grid Corporation of Orissa Ltd., Bhubaneswar
- 4 Damodar Valley Corporation, Calcutta
- 5 Power Department, Govt. of Sikkim, Gangtok
- 6 Jharkhand State Electricity Board, Ranchi
- 7 Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
- 8 Ajmer Vidyut Vitaran Nigam Ltd., Jaipur
- 9 Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
- 10 Jodhpur Vidyut Vitaran Nigam Ltd, Jaipur
- 11 Himachal Pradesh State Electricity Board, Shimla
- 12 Punjab State Electricity Board, Patiala
- 13 Haryana Power Purchase Centre, Panchkula
- 14 Power Development Department, Govt. of J&K, Jammu
- 15 Uttar Pradesh Power Corporation Ltd, Lucknow
- 16 Delhi Transco Ltd, New Delhi
- 17 BSES Yamuna Power Limited, New Delhi
- 18 BSES Rajdhani Power Ltd., New Delhi
- 19 North Delhi Power Ltd., New Delhi
- 20 Chandigarh Administration, Chandigarh
- 21 Uttarakhand Power Corporation Ltd, Dehradun
- 22 North Central Railway, Allahabad



**The following were present:**

- 1 Shri U.K.Tyagi, PGCIL
- 2 Shri Rajeev Gupta, PGCIL
- 3 Shri S.S.Raju, PGCIL
- 4 Shri T.P.S.Bawa, PSPCL

**ORDER**

The petition has been filed by Power Grid Corporation of India Limited for determination of transmission tariff in respect of transmission system associated with TALA HEP East-North Inter-connector and Northern Region Transmission System, an inter-regional asset (hereinafter collectively referred to as 'the transmission assets) between Northern Region and Eastern Region for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations"). The petitioner has made the following additional prayers to:-

- (i) Approve the additional capital expenditure during 2009-10 to 2012-13;
- (ii) Allow grossing up of base rate of return with the applicable tax rate as per the Finance Act for the relevant year and direct settlement of tax liability between the generating company/



transmission licensee and the beneficiaries/ long-term transmission customers on year to year basis.;

(iii) In case of the assets being combined to calculate the transmission charges, allow the petitioner to recover full depreciation (90% of the gross block) of the assets during its useful life (25 years for sub-station and 35 years for transmission lines) reckoning from its actual date of commercial operation. To permit the petitioner to treat the recovery of depreciation after achieving the useful life by an asset (to be reckoned from the actual date of commercial operation);

(iv) Approve the reimbursement of expenditure by the beneficiaries towards petition filing fee and publishing of notices in newspapers in terms of Regulation 42 of the 2009 regulations, and other expenditure (if any) in relation to the filing of petition;

(v) Allow the petitioner to bill and recover Service Tax on transmission charges separately from the respondents, if at any time exemption from service tax is withdrawn and transmission is notified as a taxable service;

(vi) Allow the petitioner to bill and adjust impact on interest on loan due to change in interest rate on account of floating rate of



interest applicable during 2009-14 period, if any, from the respondent; and

(vi) Allow the petitioner to bill and recover licensee fee separately from the respondents.

2. The transmission lines included in the transmission assets and the date of commercial operation thereof are as stated below:

<b>Combined Asset-I (Eastern Region)</b>		
<b>Asset No.</b>	<b>Name of the Asset</b>	<b>Date of commercial operation</b>
<b>Asset-I</b>	400 kV Siliguri Sub-Station (Ext), 400 kV Purnea Sub-station (ext)	1.5.2006
<b>Asset-II</b>	400/220 kV, 315 MVA ICT at Purnea sub-station	1.6.2006
<b>Asset-II</b>	400/220 kV Muzaffarpur Sub-Station excluding 2 nos 400 kV bays at Muzaffarpur with line reactor for Muzaffarpur Gorakhpur transmission line and ICT-II and extension of Muzaffarpur sub-station (BSES) in Eastern Region	1.9.2006
<b>Asset-IV</b>	ICT -II Muzaffarpur	1.6.2007

<b>Combined Asset-II (Northern Region)</b>		
<b>Asset No.</b>	<b>Name of the Asset</b>	<b>date of commercial operation</b>
<b>Asset-V</b>	400 kV Bareil Sub-station and 400 kV Mandaula Sub-station	1.5.2006
<b>Asset-VI</b>	400 kV D/C Lucknow (POWERGRID)-Unnao (UPPCL) line with associated bays at both end, 400 kV D/C Gorekhpur (POWERGRID)-Gorakhpur (UPPCL) line with bays at both end, 2 Nos. 400 kV bays at Gorakhpur (POWRGRID) and 2 nos. 400 kV Lucknow (POWERGRID) for 400 kV D/C Gorakhpur- Lucknow line of POWERLINKS, 400/220 kV 315 MVA ICT at Lucknow with associated bays and 400/220 kV 315 MVA ICT-I at Gorakhpur (POWERGRID) with associated bays	1.8.2006



<b>Asset-VII</b>	LILO of one circuit of 400 kV D/C Ballabgarh-Dadri Transmission line at Maharaniabagh GIS along with associated bays and 315 MVA 400/220/33 KV ICT-I at Maharaniabagh GIS along with associated bays	1.9.2007
<b>Asset-VIII</b>	315 MVA 400/220/33 kV ICT-II at Maharaniabagh GIS along with associated bays	1.10.2007
<b>Asset-IX</b>	TCSC and 2 nos. of 400 kV bays at Gorakhpur sub-station associated with 400 kV Muzaffarpur – Gorakhpur line of POWERLINKS	1.9.2006
<b>Asset-X</b>	2 nos. of 400 kV bays at Muzaffarpur with line reactor associated with 400 kV Muzaffarpur-Gorakhpur line of POWERLINKS	1.9.2006

3. In accordance with the procedure of the Commission issued under letter Ref No. C-7/189(204)/2009-CERC, dated 23.10.2009, the above assets under transmission system associated with TALA HEP East-North Inter-connector and Northern Region Transmission system, an inter-regional asset between northern Region and Eastern Region have been clubbed for the purpose of determination of transmission charges with notional date of commercial as 1.6.2007 and 1.10.2007 for Combined Asset-I and Asset-II, respectively.

4. The annual transmission charges up to 31.3.2009 for Asset-I to Asset-IV were revised by the Commission in its order dated 18.6.2010 in Petition No. 39/2010. The annual transmission charges up to 31.3.2009 for Asset-V to Asset-VIII and Asset-IX to Asset-X were revised by the Commission in its order dated 24.5.2010 in Petition No. 311/2009 and order dated 3.11.2010 in Petition No. 312/2009, respectively.

5. The petitioner has claimed the transmission charges during 2009-14 as under:

(₹ in lakh)

	Combined Asset-I				
	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	1015.45	1018.78	1019.94	1019.94	1019.94
Interest on Loan	463.59	425.85	384.46	342.54	300.73
Return on Equity	972.92	976.85	978.29	978.29	978.29
Interest on Working Capital	116.37	119.47	122.61	125.91	129.45
O & M Expenses	1304.76	1379.46	1458.40	1541.78	1629.94
<b>Total</b>	<b>3873.09</b>	<b>3920.41</b>	<b>3963.70</b>	<b>4008.46</b>	<b>4058.35</b>

(₹ in lakh)

	Combined Asset-II				
	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	2936.80	2955.54	2971.02	2987.72	2997.74
Interest on Loan	1728.68	1643.47	1545.61	1403.25	1254.14
Return on Equity	3012.76	3107.19	3202.07	3228.29	3244.03
Interest on Working Capital	275.89	283.11	290.38	295.71	300.96
O & M Expenses	2316.20	2448.82	2588.96	2736.97	2893.41
<b>Total</b>	<b>10270.33</b>	<b>10438.13</b>	<b>10598.04</b>	<b>10651.94</b>	<b>10690.28</b>

6. The details submitted by the petitioner in support of its claim for Interest on Working Capital are given hereunder:

(₹ in lakh)

	Combined Asset-I				
	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	195.71	206.92	218.76	231.27	244.49
O & M expenses	108.73	114.96	121.53	128.48	135.83
Receivables	645.52	653.40	660.62	668.08	676.39
<b>Total</b>	<b>949.96</b>	<b>975.28</b>	<b>1000.91</b>	<b>1027.83</b>	<b>1056.71</b>
Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
<b>Interest</b>	<b>116.37</b>	<b>119.47</b>	<b>122.61</b>	<b>125.91</b>	<b>129.45</b>



	Combined Asset-II				
	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	347.43	367.32	388.34	410.55	434.01
O & M expenses	193.02	204.07	215.75	228.08	241.12
Receivables	1711.72	1739.69	1766.34	1775.32	1781.71
<b>Total</b>	<b>2252.17</b>	<b>2311.08</b>	<b>2370.43</b>	<b>2413.95</b>	<b>2456.84</b>
Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
<b>Interest</b>	275.89	283.11	290.38	295.71	300.96

7. In response to the public notice issued by the petitioner on 20.10.2010 as required under Section 64 of the Electricity Act, 2003 (the Act) read with Regulation 3 (6) of the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, no comments or suggestions have been received from the general public.

8. Reply to the petition has been filed by Uttar Pradesh Power Corporation Limited (UPPCL) and Punjab State Power Corporation Limited (PSPCL). The main issues raised by UPPCL pertain to the petitioner's claim of additional capital expenditure, treatment of depreciation, floating rate of interest, reimbursement of filing fee, service tax and licence fee, etc. The issues have been addressed in relevant paras of this order.

9. Shri Arun Kumar Datta, the consumer respondent has filed its reply. The submissions of consumer respondent in the said reply are discussed below:

(a) The notices pertaining to the petition has not been published by the petitioner in accordance with the schedule specified in Central Electricity Regulatory Commission (Procedure for making application for determination of tariff, Publication of the application and other related matters) Regulations, 2004 ( Publication regulations). The petitioner may be directed by the Commission to publish the revised notice in accordance with the provision of the publication regulations;

(b) Though, the tariff petition has been filed almost 20 month after commencement of the Multy Year Tariff (MYT) period 2009-14, the petitioner has not submitted the true up petition giving actual expenses of the projected tariff awarded in the earlier MYT period 2004-09. In the absence of above, it is not possible to verify how much excess charges have been realized for the earlier MYT period. The petitioner may be directed by the Commission to submit true up petition for the MYT period 2004-09 in terms of Electricity Act, 2003 and National Tariff Policy;





(c) That the petitioner has not given any details about its other business apart from the transmission business. According to the Section 41 of the Electricity Act, 2003, the transmission licensee has to maintain separate account for each of their business and income derived from such business shall be utilized for reduction in tariff. It has been stated that the petitioner is using its transmission assets for telecommunication network and leasing out its assets to other telecommunication companies and the income from the same should be considered in the revenue receipt;

(d) The petitioner has not explained under what circumstances the Eastern Regional asset for which transmission tariff has already been determined by Commission on 23.5.2008, is being converted in this petition as inter-regional transmission asset. The respondent has requested the Commission to direct the petitioner to clarify the above; and

(e) The petitioner may be directed by the Commission to furnish the details of the Regional Assets of the all the regions along with the diagrams, the bills of materials and the capital cost incurred for the proposed inter-regional assets of all the regions to know the details of the capital expenditure.



10. The petitioner in its rejoinder vide affidavit dated 21.4.2011 has submitted as under:

(a) That the notices have been published in terms of Central Electricity Regulatory Commission (Procedure for making application for determination of tariff, publication of the application and other related matters) Regulations, 2004. That the affidavit of publication of notice along with the corrigendum in the notice for the petition has already been filed vide affidavit dated 18.1.2011;

(b) In regard to truing up petition, the petitioner has submitted that as per Regulation 6 of the 2009 regulations, the Commission shall carry out truing up exercise along the tariff petition filed for the next tariff period with respect to capital expenditure including additional capital expenditure incurred during 1.4.2009 to 31.3.2014. With regard to truing up for the period 2004-09, the petitioner has explained that the tariff for 2004-09 has been finalized by the Commission and the same has been considered for the cost as on 31.3.2009 in line with 2009 regulations;



(c) The petitioner has intimated the Commission about its telecom business as required under Section 41 of the Electricity Act, 2003. It is further stated that the petitioner is sharing the revenue derived from utilization of transmission assets for other business with the respondents in accordance with Central Electricity Regulatory Commission (Sharing of revenues derived from utilization of transmission assets for other business) Regulations, 2007;

(d) The petitioner has submitted that the transmission charges for Eastern Region asset for the period 2004-09 was approved by the Commission vide order dated 23.5.2008 and it has to be borne only by the Eastern Region beneficiaries only. It is incorrect for the consumer respondent to state that Eastern Regional asset has been converted into inter-regional asset; and

(e) The petitioner has submitted that this petition has been filed for approval of transmission tariff in respect of Tala transmission system and all the relevant /formats including detailed capital expenditure and power map have been annexed to this petition.

11. We have considered the objections of the consumer respondent and reply of the petitioner. Regarding the objection in para 9 (a)



above, the petitioner has filed petition and published notices in accordance with the relevant regulations. As regard objection at para 9 (b), we do not find any merit in this objection as the Regulation 6 of the 2009 regulations provides for truing up exercise at the end of the tariff period. As regards objection at para 9 (c), the income of the petitioner from other business shall be regulated as per the Central Electricity Regulatory Commission (Sharing of revenues derived from utilization of transmission assets for other business) Regulations, 2007. The petitioner had sought prior permission of the Commission for using its assets for other business and the same has been accorded vide order dated 8.3.2011 in Petition No. 280/2010. The revenue earned by the petitioner from other business shall be deducted from the transmission charges payable by the beneficiaries of the assets in accordance with the said regulations. As regard objections at para 9 (d) and (e), we do not find any merit in these objections as the petitioner has filed this petition along with all the required documents.

### **CAPITAL COST**

12. The last proviso to clause (2) of Regulation 7 of the 2009 regulations provides as under:

*“Provided that in case of the existing projects, capital cost admitted by the Commission prior to 1.4.2009 and the additional capital expenditure projected to be incurred for the respective year of the tariff period 2009-14 as may be admitted by the Commission, shall form the basis for determination of tariff”.*



13. The asset-wise capital cost admitted by the Commission up to 31.3.2009 is as under:

(₹ in lakh)			
Assets	Name of the asset	Capital cost as on 31.3.2009	Orders of the Commission
<b>Combined Asset-I (Eastern Region)</b>	400 kV Siliguri sub-station (Ext), 400 kV Purnea sub-station (ext) <b>(Asset-I)</b>	10713.07	18.6.2010 in Petition No. 39/2010
	400/220 kV, 315 MVA ICT at Purnea sub-station <b>(Asset-II)</b>	1097.25	18.6.2010 in Petition No. 39/2010
	400/220 kV Muzaffarpur sub-station excluding 2 nos 400 KV bays at Muzaffarpur with line reactor for Muzaffarpur Gorakhpur transmission line and ICT-II and extension of Muzaffarpur sub-station (BSES) in Eastern Region <b>(Asset-III)</b>	5874.71	318.6.2010 in Petition No. 39/2010
	ICT –II Muzaffarpur <b>(Asset-IV)</b>	1742.75	18.6.2010 in Petition No. 39/2010
	<b>Total</b>	<b>19427.78</b>	
<b>Combined Asset-II (Northern Region)</b>	400 kV Bareil Sub-Station and 400 kV Mandaula Sub-Station <b>(Asset-V)</b>	2416.73	24.5.2010 in Petition No. 311/2009
	400 kV D/C Lucknow (POWERGRID)-Unnao (UPPCL) line with associated bays at both end, 400 kV D/C Gorakhpur (POWERGRID)-Gorakhpur (UPPCL) line with bays at both end, 2 Nos. 400 kV bays at Gorakhpur (POWERGRID) and 2 nos. 400 kV Lucknow (POWERGRID) for 400 kV D/C Gorakhpur – Lucknow line of POWERLINKS, 400/220 kV 315 MVA ICT at Lucknow with associated bays and 400/220 kV 315 MVA ICT-I at Gorakhpur (POWERGRID) with associated bays <b>(Asset-VI)</b>	25858.51	24.5.2010 in Petition No. 311/2009
	LILO of one circuit of 400 kV D/C Ballabgarh-Dadri Transmission line at Maharaniabagh GIS along with associated bays and 315 MVA 400/220/33 kV ICT-I at	14550.04	24.5.2010 in Petition No. 311/2009



Maharanibagh GIS along with associated bays ( <b>Asset-VII</b> )		
315 MVA 400/220/33 kV ICT-II at Maharanibagh GIS along with associated bays ( <b>Asset-VIII</b> )	3368.00	24.5.2010 in Petition No. 311/2009
TCSC and 2 nos. of 400 kV bays at Gorakhpur sub-station associated with 400 kV Muzaffarpur- Gorakhpur line of POWERLINKS ( <b>Asset-IX</b> )	8603.45	3.11.2010 in Petition No. 312/2009
2 nos. of 400 kV bays at Muzaffarpur with line reactor associated with 400 kV Muzaffarpur-Gorakhpur line of POWERLINKS ( <b>Asset-X</b> )	2053.34	3.11.2010 in Petition No. 312/2009
<b>Total</b>	<b>56850.07</b>	

14. Capital cost of ₹ 19427.78 lakh and ₹ 56850.07 lakh for Combined Asset-I and Asset-II has been considered as opening capital cost for the purpose of tariff.

#### **ADDITIONAL CAPITAL EXPENDITURE**

15. Regulation 9 of the 2009 regulations provides as under:

(1) The capital expenditure incurred or projected to be incurred, on the following counts with in original scope of work, after the date of commercial operation and up to the cut-off date may be admitted by the Commission, subject to prudence check:

- (i) Undischarged liabilities;
- (ii) Works deferred for execution;
- (iii) Procurement of initial capital spares within the original scope of work, subject to the provisions of regulating 8 ;
- (iv) Liabilities to meet award of arbitration or for compliance of the order or decree of a court; and
- (v) Change in law;

Provided that the details of works included in the original scope of work along with estimates of expenditure, undischarged liabilities and the works deferred for execution shall be submitted along with the application for determination of the tariff.

(2) The capital expenditure incurred on the following counts after the cut-off-date, in its discretion, be admitted by the Commission, subject to prudence check:



- (i) Liabilities to meet award of arbitration or for compliance of the order or decree of a court;
- (ii) Change in law;
- (iii) \*\*\*\*\*
- (iv) \*\*\*\*\*
- (v) In case of transmission system any additional expenditure on items such as relays, control and instrumentation, computer system, power line carrier communication, DC batteries, replacement of switchyard equipment due to increase of fault level, emergency restoration system, insulators cleaning infrastructure, replacement of damaged equipment not covered by insurance and any other expenditure which has become necessary for successful and efficient operation of the transmission system.

16. The details submitted by the petitioner in support of its claim for projected additional capital expenditure for the transmission assets is given as under:

	Assets	Years	Nature and details of expenditure	Amount (₹ in lakh)
<b>Combined Asset-I</b>	<b>Asset-III</b>	2009-10	<b>Sub-station-</b> Balance and Retention payments	54.45
			<b>Building and Civil works-</b> Balance and Retention payments	29.54
		2010-11	<b>Sub-station-</b> Balance and Retention payments	20.00
			<b>Building and Civil works-</b> Balance and Retention payments	20.00
	<b>Asset-IV</b>	2009-10	<b>Building and Civil works-</b> Balance and Retention payments	5.46
		2010-11	<b>Sub-station-</b> Balance and Retention payments	5.55
<b>Total</b>				<b>150.00</b>
	<b>Combined Asset-II</b>	<b>Asset-V</b>	2009-10	<b>Sub-station-</b> Balance and Retention payments
2010-11			<b>Sub-station-</b> Balance and Retention payments	12.23
<b>Asset-VI</b>		2009-10	<b>Sub-station-</b> Balance and Retention payments <b>Transmission Line-</b> Balance and Retention payments	199.56 0.99



		2010-11	<b>Sub-station-</b> Balance and Retention payments	82.00
			<b>Building and Civil works-</b> Balance and Retention payments	27.00
		2011-12	<b>Building and Civil works-</b> Balance works	400.00
		2012-13	<b>Building and Civil works-</b> Balance works	600.00
	<b>Asset-VII</b>	2010-11	<b>Land-</b> Balance and Retention payments	1772.66
	<b>Asset-VIII</b>	2009-10	<b>Sub-station-</b> Balance and Retention payments	100.00
		2010-11	<b>Sub-station-</b> Balance and Retention payments	179.74
			<b>Land-</b> Balance and Retention payments	1083.60
			<b>Building and Civil works-</b> Balance works	41.26
	<b>Asset-IX</b>	2009-10	<b>Building and Civil works-</b> Balance works	18.77
			<b>Sub-station-</b> Balance and Retention payments	24.17
		2010-11	<b>Building and Civil works-</b> Balance works	10.00
			<b>Sub-station-</b> Balance and Retention payments	10.00
		<b>Total</b>		<b>4601.46</b>

17. As regards the balance and retention payments of ₹ 1772.66 lakh and ₹ 1083.60 lakh for land in respect of Asset-VII and Asset-VIII, respectively during 2010-11, the petitioner vide affidavit dated 20.4.2011 has submitted that it would not be able to spend the projected expenditure during 2010-11, towards land as the issue of the transfer of land is still pending with M/s Delhi Transco Limited. Further, petitioner has prayed to allow tariff without considering the expenditure pertaining to land. Therefore, additional capital expenditure towards land has not been considered for the purpose of tariff calculation.





18. As regards the building and civil works in respect of Asset-VI for the years 2011-12 and 2012-13, the petitioner vide its affidavit dated 20.4.2011 has submitted that ₹400 lakh and ₹ 600 lakh towards building and civil works is on account of balance work instead of balance/retention payments and this balance work is towards construction of township. The petitioner has further submitted that these works pertain to original scope of work and these have been awarded at the time of the project commencement only and not after cut-off date.

19. PSPCL in its reply has submitted that since the notional date of the commercial operation of the transmission asset is 1.10.2007, the petitioner should clarify/justify the retention/balance payments which have suddenly increased from ₹ 400 lakh to ₹ 600 lakh during the year 2011-12 and 2012-13, respectively. PSPSCL has further submitted that the petitioner should clarify the projected additional capital expenditure for the Asset-VIII to be incurred during 2009-10. UPPCL has submitted that the petitioner should explain the contractual exigencies and other reasons beyond its control before the expenditure is admitted. In response, the petitioner has submitted that the details and justification for the projected additional capital expenditure for the transmission assets have already been submitted before the Commission vide affidavit dated 17.2.2011 with advance copy to the PSPSCL.



20. The petitioner has claimed the additional capital expenditure of ₹ 477.97 lakh for the year 2009-10 and ₹ 4273.49 lakh for the years 2010-11 and 2011-12 under Regulations 9 (1) and 9 (2) (v) of the 2009 regulations, respectively. The petitioner was directed to explain the admissibility of additional capital expenditure incurred during 2009-10 and 2010-11 on account of balance and retention payments. The petitioner vide its affidavit dated 17.2.2011 has submitted that the cut-off date was considered as per the 2009 regulations, i.e 2 years after the closing of financial year of date of commercial operation of the transmission assets. Reckoning the cut-off date with reference to the notional date of commercial operation of 1.10.2007 for combined assets in Northern Region and 1.6.2007 for combined assets in Eastern Region, the additional capital expenditure is covered under Regulation 9(1) for the year 2009-10 and under Regulation 9 (2) (v) for subsequent years. In regard to works other than township in Asset-VI, the petitioner has submitted that the work has been completed (except for additional capital expenditure towards land in Asset-VII and VIII) and the balance payment are part of the works already awarded. These works pertain to the original scope of work and were awarded at the time of commencement of the project and not after the cut-off period;

21. With regard to admissibility of undischarged liabilities, it is clarified that cut-off date in respect of the projects under commercial operation during the period 2004-09 will be in accordance with 2004



regulations. Therefore, the cut off date of the transmission assets is reckoned from the notional date of commercial operation as per the 2004 tariff regulations is 31.3.2009. As such, the expenditure projected to be incurred during 2009-10 and 2010-11 are beyond the cut-off date. We have decided in our order dated 8.2.2011 in Petition No. 176/2010 to relax Regulation 9 (2) of the 2009 regulations to admit the expenditure incurred after the cut-off date, particularly the expenditure pertaining to balance and retention payments. Accordingly, the expenditure of ₹ 490.68 lakh projected to be incurred during 2009-10 and 2010-11 is allowed by relaxing Regulation 9 (2) of the 2009 regulations.

#### **TOTAL CAPITAL COST**

22. Based on the above, gross block as given below, has been considered for the purpose of tariff for the transmission assets, after allowing projected additional capital expenditure on works as claimed by the petitioner:

(₹ in lakh)						
	Admitted capital cost as on 31.3.2009	Projected capital expenditure incurred during 2009-10	Projected capital expenditure incurred during 2010-11	Projected capital expenditure incurred during 2011-12	Projected capital expenditure incurred during 2012-13	Total estimated capital expenditure
<b>Combined Asset-I</b>	19427.78	95.00	55.00	0.00	0.00	19577.78
<b>Combined Asset-II</b>	56850.07	382.97	362.23	400.00	600.00	58595.27

## DEBT- EQUITY RATIO

23. Clause (2) of Regulation 12 of the 2009 regulations *inter-alia* provides that,-

*“(2) In case of the generating station and the transmission system declared under commercial operation prior to 1.4.2009, debt-equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2009 shall be considered.”*

24. The petitioner has claimed tariff based on following debt-equity ratio for transmission assets as admitted on 31.3.2009:

Combined Asset-I	Admitted as on 31.3.2009	
Asset -I	Amount (₹ in lakh)	%
Debt	7720.32	72.06%
Equity	2992.76	27.94%
<b>Total</b>	<b>10713.07</b>	<b>100.00%</b>
Asset -II	Amount (₹ in lakh)	%
Debt	815.55	74.33%
Equity	281.70	25.67%
<b>Total</b>	<b>1097.25</b>	<b>100.00%</b>
Asset -III	Amount (₹ in lakh)	%
Debt	4120.51	70.14%
Equity	1754.20	29.86%
<b>Total</b>	<b>5874.71</b>	<b>100.00%</b>
Asset IV	Amount (₹ in lakh)	%
Debt	1220.07	70.01%
Equity	522.68	29.99%
<b>Total</b>	<b>1742.75</b>	<b>100.00%</b>

Combined Asset-II	Admitted as on 31.3.2009	
Asset -V	Amount (₹ in lakh)	%
Debt	1691.71	70.00%
Equity	725.02	30.00%
<b>Total</b>	<b>2416.73</b>	<b>100.00%</b>
Asset -VI	Amount (₹ in lakh)	%
Debt	18100.96	70.00%
Equity	7757.55	30.00%
<b>Total</b>	<b>25858.51</b>	<b>100.00%</b>
Asset-VII	Amount (₹ in lakh)	%
Debt	10197.16	70.08%
Equity	4352.88	29.92%
<b>Total</b>	<b>14550.04</b>	<b>100.00%</b>
Asset-VIII	Amount (₹ in lakh)	%
Debt	2221.21	65.95%
Equity	1146.78	34.05%
<b>Total</b>	<b>3368.00</b>	<b>100.00%</b>



Asset-IX	Amount (₹ in lakh)	%
Debt	6022.42	70.00%
Equity	2581.04	30.00%
<b>Total</b>	<b>8603.45</b>	<b>100.00%</b>
Asset-X	Amount (₹ in lakh)	%
Debt	1439.60	70.11%
Equity	613.74	29.89%
<b>Total</b>	<b>2053.34</b>	<b>100.00%</b>

25. Details of opening debt-equity ratio for combined assets are as under:

Particulars As Admitted on 31.3.2009		
Combined Asset-I	Amount (₹ in lakh)	%
Debt	13876.45	71.43%
Equity	5551.33	28.57%
<b>Total</b>	<b>19427.78</b>	<b>100.00%</b>
Particulars As Admitted on 31.3.2009		
Combined Asset-II	Amount (₹ in lakh)	%
Debt	39673.06	69.79%
Equity	17177.01	30.21%
<b>Total</b>	<b>56850.07</b>	<b>100.00%</b>

26. Details of closing debt-equity ratio for combined assets are as under:

Particulars As Admitted on 31.3.2014		
Combined Asset-I	Amount (₹ in lakh)	%
Debt	13981.45	71.41%
Equity	5596.33	28.59%
<b>Total</b>	<b>19577.78</b>	<b>100.00%</b>

Particulars As Admitted on 31.3.2014		
Combined Asset-II	Amount (₹ in lakh)	%
Debt	40894.70	69.79%
Equity	17700.57	30.21%
<b>Total</b>	<b>58595.27</b>	<b>100.00%</b>



27. The petitioner has further claimed the amount of additional capital expenditure in the debt-equity ratio of 70:30 for the year 2009-10 and 2010-11 and same has been considered for the purpose of tariff as under:

Combined Asset-I	Normative (Projected)	
	Amount (₹ in lakh)	%
<b>Additional capital expenditure for 2009-10</b>		
Debt	66.50	70.00%
Equity	28.50	30.00%
<b>Total</b>	<b>95.00</b>	<b>100.00%</b>
<b>Additional capital expenditure for 2010-11</b>		
Debt	38.50	70.00%
Equity	16.50	30.00%
<b>Total</b>	<b>55.00</b>	<b>100.00%</b>

Combined Asset-II	Normative (Projected)	
	Amount (₹ in lakh)	%
<b>Additional capital expenditure for 2009-10</b>		
Debt	268.08	70.00%
Equity	114.89	30.00%
<b>Total</b>	<b>382.97</b>	<b>100.00%</b>
<b>Additional capital expenditure for 2010-11</b>		
Debt	253.56	70.00%
Equity	108.67	30.00%
<b>Total</b>	<b>362.23</b>	<b>100.00%</b>
<b>Additional capital expenditure for 2011-12</b>		
Debt	280.00	70.00%
Equity	120.00	30.00%
<b>Total</b>	<b>400.00</b>	<b>100.00%</b>
<b>Additional capital expenditure for 2012-13</b>		
Debt	420.00	70.00%
Equity	180.00	30.00%
<b>Total</b>	<b>600.00</b>	<b>100.00%</b>

### RETURN ON EQUITY

28. Regulation 15 of the 2009 regulations provides that,-

*"15. (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with regulation 12.*



*(2) Return on equity shall be computed on pre-tax basis at the base rate of 15.5% to be grossed up as per clause (3) of this regulation:*

*Provided that in case of projects commissioned on or after 1st April, 2009, an additional return of 0.5% shall be allowed if such projects are completed within the timeline specified in **Appendix-II**:*

*Provided further that the additional return of 0.5% shall not be admissible if the project is not completed within the timeline specified above for reasons whatsoever.*

*(3) The rate of return on equity shall be computed by grossing up the base rate with the normal tax rate for the year 2008-09 applicable to the concerned generating company or the transmission licensee, as the case may be:*

*Provided that return on equity with respect to the actual tax rate applicable to the generating company or the transmission licensee, as the case may be, in line with the provisions of the relevant Finance Acts of the respective year during the tariff period shall be trued up separately for each year of the tariff period along with the tariff petition filed for the next tariff period.*

*(4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the formula given below:*

*Rate of pre-tax return on equity = Base rate / (1-t)*

*Where t is the applicable tax rate in accordance with clause (3) of this regulation."*

29. The petitioner has requested to allow grossing up of base rate of return with the applicable tax as per the Finance Act for the relevant year and direct settlement of tax liability between the generating company/transmission licensee and the beneficiaries/long-term transmission customers on year to years basis. It is clarified that the Commission is in the process of amending the regulation to allow grossing up of the ROE as per the applicable MAT rate in accordance with the relevant Finance Act which would take care of the interest of the petitioner. Accordingly, the return on equity has been computed in



terms of the existing provision of Regulation 15 (3) of 2009 regulations as under:

(₹ in lakh)

Particulars	Combined Asset-I				
	2009-10	2010-11	2011-12	2012-13	2013-14
Opening Equity as on 1.4.2009	5551.33	5579.83	5596.33	5596.33	5596.33
Addition due to Additional Capitalisation	28.50	16.50	0.00	0.00	0.00
Closing Equity	5579.83	5596.33	5596.33	5596.33	5596.33
Average Equity	5565.58	5588.08	5596.33	5596.33	5596.33
Return on Equity (Base Rate )	15.50%	15.50%	15.50%	15.50%	15.50%
Tax rate for the year 2008-09 (MAT)	11.330%	11.330%	11.330%	11.330%	11.330%
Rate of Return on Equity (Pre Tax )	17.481%	17.481%	17.481%	17.481%	17.481%
<b>Return on Equity (Pre Tax)</b>	<b>972.92</b>	<b>976.85</b>	<b>978.29</b>	<b>978.29</b>	<b>978.29</b>

(₹ in lakh)

Particulars	Combined Asset-II				
	2009-10	2010-11	2011-12	2012-13	2013-14
Opening Equity as on 1.4.2009	17177.01	17291.90	17400.57	17520.57	17700.57
Addition due to Additional Capitalisation	114.89	108.67	120.00	180.00	0.00
Closing Equity	17291.90	17400.57	17520.57	17700.57	17700.57
Average Equity	17234.45	17346.23	17460.57	17610.57	17700.57
Return on Equity (Base Rate )	15.50%	15.50%	15.50%	15.50%	15.50%
Tax rate for the year 2008-09 (MAT)	11.330%	11.330%	11.330%	11.330%	11.330%
Rate of Return on Equity (Pre Tax )	17.481%	17.481%	17.481%	17.481%	17.481%
<b>Return on Equity (Pre Tax)</b>	<b>3012.75</b>	<b>3032.30</b>	<b>3052.28</b>	<b>3078.50</b>	<b>3094.24</b>

### INTEREST ON LOAN

30. Regulation 16 of the 2009 regulations provides that,-

*"16. (1) The loans arrived at in the manner indicated in regulation 12 shall be considered as gross normative loan for calculation of interest on loan.*

*(2) The normative loan outstanding as on 1.4.2009 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2009 from the gross normative loan.*

*(3) The repayment for the year of the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that year:*

*(4) Notwithstanding any moratorium period availed by the generating company or the transmission licensee, as the case may be the repayment of loan shall be considered from the first year of commercial operation of the project and shall be equal to the annual depreciation allowed.,*





*(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the project:*

*Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered:*

*Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.*

*(6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.*

*(7) The generating company or the transmission licensee, as the case may be, shall make every effort to re-finance the loan as long as it results in net savings on interest and in that event the costs associated with such re-financing shall be borne by the beneficiaries and the net savings shall be shared between the beneficiaries and the generating company or the transmission licensee, as the case may be, in the ratio of 2:1.*

*(8) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.*

*(9) In case of dispute, any of the parties may make an application in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, as amended from time to time, including statutory re-enactment thereof for settlement of the dispute:*

*Provided that the beneficiary or the transmission customers shall not withhold any payment on account of the interest claimed by the generating company or the transmission licensee during the pendency of any dispute arising out of re-financing of loan."*

31. PSPCL has submitted that petitioner should supply details of actual impact of floating rate of interest for the years 2009-10 and 2010-11. UPPCL has requested to direct the petitioner not to negotiate any floating rate of interest in future, which is likely to add to the burden of the consumer. In response, the petitioner has submitted that the Commission had allowed direct settlement with the beneficiaries any



change in interest on account of floating rate of interest for the tariff period 2004-09. The change in interest rate may increase or decrease during the tariff period and thus, it would be equitable and fair to allow annual adjustment in difference in interest rate. Therefore, the PGCIL has followed the same practice in regard to floating rate of interest during the 2009-14 period. The rate of interest on loan is calculated in this order strictly in accordance with the provisions of the 2009 regulations.

32. The interest on loan has been worked out as under:

- (a) Gross amount of loan, repayment of installments, rate of interest and weighted average rate of interest on actual average loan have been considered;
- (b) The Repayment for the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that period;
- (c) Weighted average rate of interest on actual average loan has been worked out as per (a) above and applied on the notional average loan during the year to arrive at the interest on loan; and



(d)The interest on loan has been calculated on the basis of rate prevailing as on 1.4.2009. Any change in rate of interest subsequent to 1.4.2009 will be considered at the time of truing up.

33. The detailed calculations in support of the weighted revised average rate of interest are contained in Annexure-I and Annexure-II attached to this order. Based on the above, interest on loan has been worked out as under:

(₹ in lakh)

	Combined Asset-I				
	2009-10	2010-11	2011-12	2012-13	2013-14
Gross Normative Loan	13876.45	13942.95	13981.45	13981.45	13981.45
Cumulative Repayment up to Previous Year	1843.50	2858.95	3877.72	4897.66	5917.60
Net Loan-Opening	12032.96	11084.01	10103.73	9083.79	8063.85
Addition due to Additional Capitalization	66.50	38.50	0.00	0.00	0.00
Repayment during the year	1015.45	1018.78	1019.94	1019.94	1019.94
Net Loan-Closing	11084.01	10103.73	9083.79	8063.85	7043.91
Average Loan	11558.48	10593.87	9593.76	8573.82	7553.88
Weighted Average Rate of Interest on Loan	4.0108%	4.0198%	4.0074%	3.9952%	3.9811%
<b>Interest</b>	<b>463.59</b>	<b>425.85</b>	<b>384.46</b>	<b>342.54</b>	<b>300.73</b>

(₹ in lakh)

	Combined Asset-II				
	2009-10	2010-11	2011-12	2012-13	2013-14
Gross Normative Loan	39673.06	39941.14	40194.70	40474.70	40894.70
Cumulative Repayment up to Previous Year	4161.99	7098.79	10054.33	13025.34	16013.06
Net Loan-Opening	35511.08	32842.35	30140.38	27449.36	24881.64
Addition due to Additional Capitalization	268.08	253.56	280.00	420.00	0.00
Repayment during the year	2936.80	2955.54	2971.02	2987.72	2997.74
Net Loan-Closing	32842.35	30140.38	27449.36	24881.64	21883.90
Average Loan	34176.71	31491.36	28794.87	26165.50	23382.77
Weighted Average Rate of Interest on Loan	5.0581%	5.0582%	5.0192%	4.9823%	4.9411%
<b>Interest</b>	<b>1728.68</b>	<b>1592.91</b>	<b>1445.27</b>	<b>1303.64</b>	<b>1155.36</b>



## DEPRECIATION

34. Regulation 17 of the 2009 regulations provides for computation of depreciation in the following manner:

*"17. (1) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission.*

*(2) The salvage value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset.*

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*(3) Land other than the land held under lease and the land for reservoir in case of hydro generating station shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the asset.*

*(4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-III to these regulations for the assets of the generating station and transmission system:*

*Provided that, the remaining depreciable value as on 31st March of the year closing after a period of 12 years from date of commercial operation shall be spread over the balance useful life of the assets.*

*(5) In case of the existing projects, the balance depreciable value as on 1.4.2009 shall be worked out by deducting the cumulative depreciation as admitted by the Commission up to 31.3.2009 from the gross depreciable value of the assets.*

*(6) Depreciation shall be chargeable from the first year of commercial operation. In case of commercial operation of the asset for part of the year, depreciation shall be charged on pro rata basis."*

35. UPPCL has submitted that the petitioner in Form 11 has derived weighted average life of the combined assets which is contradiction to the provisions of the 2009 regulations. In response, the petitioner has submitted that useful life of the transmission asset has been considered as per Regulation 3 (42) of the 2009 regulations and depreciation has been calculated in accordance with Appendix-I,



part-III, Form 11 of the 2009 regulations. It is clarified that depreciation has been considered strictly as per 2009 regulations.

36. Notional date of commercial operation of the Combined Asset-I and Asset-II has been taken as 1.6.2007 and 1.10.2007, respectively. Accordingly, they will complete 12 years beyond 2013-14 and thus, depreciation has been calculated annually based on Straight Line Method and at rate specified in Appendix-III of the 2009 regulations. Accordingly, depreciation has been worked out as under:

(₹ in lakh)

Details of Depreciation	Combined Asset-I					
	Up to 31.3.2009	2009-10	2010-11	2011-12	2012-13	2013-14
Gross block as per last order	19427.78	19427.78	19522.78	19577.78	19577.78	19577.78
Addition during 2009-14 due to projected Additional Capital Expenditure		95.00	55.00	0.00	0.00	0.00
Gross block as on 31.3.2009		19522.78	19577.78	19577.78	19577.78	19577.78
Average gross block		19475.28	19550.28	19577.78	19577.78	19577.78
Rate of Depreciation		5.2140%	5.2111%	5.2097%	5.2097%	5.2097%
Depreciable Value of Combined Assets		17363.60	17431.10	17455.85	17455.85	17455.85
Remaining Depreciable Value		15541.31	14593.37	13599.34	12579.40	11559.46
<b>Depreciation</b>		<b>1015.45</b>	<b>1018.78</b>	<b>1019.94</b>	<b>1019.94</b>	<b>1019.94</b>



(₹ in lakh)

Details of Depreciation	Combined Asset-II					
	Up to 31.3.2009	2009-10	2010-11	2011-12	2012-13	2013-14
Gross block as per last order	56850.07	56850.07	57233.04	57595.27	57995.27	58595.27
Addition during 2009-14 due to projected Additional Capital Expenditure		382.97	362.23	400.00	600.00	0.00
Gross block as on 31.3.2009		57233.04	57595.27	57995.27	58595.27	58595.27
Average gross block		57041.55	57414.15	57795.27	58295.27	58595.27
Rate of Depreciation		5.1485%	5.1477%	5.1406%	5.1251%	5.1160%
Depreciable Value of Combined Assets		51023.76	51359.10	51702.10	52152.10	52422.10
Remaining Depreciable Value		47116.02	44514.55	41902.02	39381.00	36663.28
<b>Depreciation</b>		<b>2936.80</b>	<b>2955.54</b>	<b>2971.02</b>	<b>2987.72</b>	<b>2997.74</b>

### OPERATION & MAINTENANCE EXPENSES

37. In accordance with clause (g) of Regulation 19 of the 2009 regulations, the following norms have been specified for operation and maintenance expenses:

Transmission line/bays:	Year				
	2009-10	2010-11	2011-12	2012-13	2013-14
400 kV Double Circuit twin conductor transmission line (₹ in lakh/per kms.)	0.627	0.663	0.701	0.741	0.783
400 KV bay (₹ lakh/bay)	52.40	55.40	58.57	61.92	65.46
220 KV bay (₹ lakh/bay)	36.68	38.78	41.00	43.34	45.82

38. Accordingly, the petitioner's entitlement to O & M expenses has been worked out as under:

### **Combined Asset-I**

(₹ in lakh)

	Year				
	2009-10	2010-11	2011-12	2012-13	2013-14
O & M expenses 400 KV bays (20 bays)	1048.00	1108.00	1171.40	1238.40	1309.20
O & M expenses 200 KV bays (7 bays)	256.76	271.46	287.00	303.38	320.74
<b>Total</b>	<b>1304.76</b>	<b>1379.46</b>	<b>1458.40</b>	<b>1541.78</b>	<b>1629.94</b>



## Combined Asset-II

(₹ in lakh)

	Year				
	2009-10	2010-11	2011-12	2012-13	2013-14
O & M expenses 400 KV double Circuit, twin conductor transmission line [150.618 (45.94+73.83+30.848) Kms]	94.44	99.86	105.58	111.61	117.93
O & M expenses 400 KV bays (34 bays)	1781.60	1883.60	1991.38	2105.28	2225.64
O & M expenses 200 KV bays (12 bays)	440.16	465.36	492.00	520.08	549.84
Total	<b>2316.20</b>	<b>2448.82</b>	<b>2588.96</b>	<b>2736.97</b>	<b>2893.41</b>

39. UPPCL has submitted that as the norms of O & M expenses in the 2009 regulations have been framed after detailed consultation, discussion and public hearing, the sanctity of the regulation should be maintained. Therefore, the prayer of the petitioner to revise the O & M norms to take care of the wage hike is not tenable. PSPCL has submitted that the O & M charges should be allowed as per 2009 regulations. In response, the petitioner has submitted that while deciding the norms for O & M expenditure in 2009 regulations, the Commission has considered the actual O & M cost furnished by the petitioner with regard to its transmission system for years 2003-04 to 2008-09 which did not include expected manpower cost implications on account of pay revision due with effect from 1.7.2007. In the norms stipulated, the Commission has considered only wage hike of 50% on account of pay revision. The petitioner has submitted that it would approach the Commission for suitable revision in the norms for O & M expenditure in case the impact of wage revision is more than 50%. With



reference to the submission of the petitioner, it is clarified that if any such application is made, it will be dealt with in accordance with law.

### **INTEREST ON WORKING CAPITAL**

40. The components of the working capital and the interest thereon are discussed hereunder:

(i) **Receivables:** As per Regulation 18(1)(c)(i) of the 2009 regulations, receivables will be equivalent to two months of fixed cost. The petitioner has claimed the receivables on the basis two months transmission charges. In the tariff being allowed, receivables have been worked out on the basis two months' transmission charges.

(ii) **Maintenance spares:** Regulation 18(1)(c)(ii) of the 2009 regulations provides for maintenance spares @ 15% per annum of the O & M expenses from 1.4.2009.

(iii) **O & M expenses:** Regulation 18(1)(c)(iii) of the 2009 regulations provides for operation and maintenance expenses for one month as a component of working capital. The petitioner has claimed O&M expenses for one month of O&M expenses of the respective year which has been considered in the working capital.





(iv) **Rate of interest on working capital:** As per Regulation 18(3) of the 2009 regulations, rate of interest on working capital shall be on normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2009 or on 1st April of the year in which the project or part thereof (as the case may be) is declared under commercial operation, whichever is later. The petitioner has claimed interest on working capital @ 12.25% based on SBI PLR as on 1.4.2009, which is in accordance with the 2009 regulations and has been allowed.

41. The necessary computations in support of interest on working capital as under:

(₹ in lakh)

	Combined Asset-I				
	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	195.71	206.92	218.76	231.27	244.49
O & M expenses	108.73	114.96	121.53	128.48	135.83
Receivables	645.51	653.40	660.62	668.08	676.39
<b>Total</b>	<b>949.96</b>	<b>975.28</b>	<b>1,000.91</b>	<b>1,027.83</b>	<b>1,056.71</b>
Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
<b>Interest</b>	<b>116.37</b>	<b>119.47</b>	<b>122.61</b>	<b>125.91</b>	<b>129.45</b>

(₹ in lakh)

	Combined Asset-II				
	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	347.43	367.32	388.34	410.55	434.01
O & M expenses	193.02	204.07	215.75	228.08	241.12
Receivables	1711.72	1718.34	1723.78	1732.89	1739.42
<b>Total</b>	<b>2,252.17</b>	<b>2,289.73</b>	<b>2,327.87</b>	<b>2,371.52</b>	<b>2,414.55</b>
Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
<b>Interest</b>	<b>275.89</b>	<b>280.49</b>	<b>285.16</b>	<b>290.51</b>	<b>295.78</b>



## TRANSMISSION CHARGES

42. The transmission charges being allowed for the transmission asset are summarised below:

(₹ in lakh)

	Combined Asset-I				
	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	1015.45	1018.78	1019.94	1019.94	1019.94
Interest on Loan	463.59	425.85	384.46	342.54	300.73
Return on Equity	972.92	976.85	978.29	978.29	978.29
Interest on Working Capital	116.37	119.47	122.61	125.91	129.45
O & M Expenses	1304.76	1379.46	1458.40	1541.78	1629.94
<b>Total</b>	<b>3873.08</b>	<b>3920.41</b>	<b>3963.70</b>	<b>4008.47</b>	<b>4058.35</b>

(₹ in lakh)

	Combined Asset-II				
	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	2936.80	2955.54	2971.02	2987.72	2997.74
Interest on Loan	1728.68	1592.91	1445.27	1303.64	1155.36
Return on Equity	3012.75	3032.30	3052.28	3078.50	3094.24
Interest on Working Capital	275.89	280.49	285.16	290.51	295.78
O & M Expenses	2316.20	2448.82	2588.96	2736.97	2893.41
<b>Total</b>	<b>10270.33</b>	<b>10310.05</b>	<b>10342.69</b>	<b>10397.34</b>	<b>10436.52</b>

### Application fee and the publication expenses

43. UPPCL has submitted that the filing fee should be governed by the Commission's order dated 11.9.2008 in Petition No. 129/2005. It is clarified that the said decision was applicable to the tariff period 2004-09. Regulation 42 of the 2009 regulation provides for reimbursement of filing fees and expenses on publication of notices as may be allowed at the discretion of the Commission. In accordance with our decision in order dated 11.1.2010 in Petition No. 109/2009, the petitioner shall be entitled to recover the filing fee from the beneficiaries on pro-rata



basis. The petitioner shall also be entitled for reimbursement of publication expenses from the beneficiaries on pro-rata basis.

### **Service Tax**

44. The prayer of the petitioner in regard to allow to bill and recover the service tax on transmission charges separately from the respondents, if at any time exemption from service tax is withdrawn and transmission is notified as a taxable service, has been opposed by the UPPCL. It is clarified that the prayer of the petitioner is premature in the absence of any demand for service tax and accordingly it is rejected.

### **Licence Fee**

45. UPPCL has submitted that licence fee is the onus of the licensee therefore, it should not be passed on the consumers. In response, the petition has submitted that the tariff allowed to it covers O & M expenses during the operation phase of the project. The rates of O & M have been carried on the basis of past 5 years actual O & M expenses. The payment towards licence fee was not represented in those actual O & M expenses and therefore, it should be allowed to be recovered from the respondents.. In this regard, it is clarified that the matter is under consideration of the Commission and any decision on the issue, as and when taken will be applicable to this petition.



46. The transmission charges allowed for Combined Asset-I (Eastern Region portion) shall be recovered on monthly basis in accordance with Regulation 23 and shall be shared by the respondents in Eastern Region in accordance with Regulation 33 of the 2009 regulations.

47. The transmission charges allowed for Combined Asset-II (Northern Region portion) shall be recovered on monthly basis in accordance with Regulation 23 and shall be shared by the respondents in Northern Region in accordance with Regulation 33 of the 2009 regulations.

48. This order disposes of Petition No. 328/2010.

Sd/-  
**(V.S.VERMA)**  
**MEMBER**

sd/-  
**(S.JAYARAMAN)**  
**MEMBER**

sd/-  
**(Dr. PRAMOD DEO)**  
**CHAIRPERSON**



## CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN

## Combined Asset-I

		(₹ in lakh)				
	Details of Loan	2009-10	2010-11	2011-12	2012-13	2013-14
<b>1</b>	<b>BOND XV</b>					
	Gross loan opening	407.00	407.00	407.00	407.00	407.00
	Cumulative Repayment upto DOCO/previous year	67.83	101.75	135.67	169.58	203.50
	Net Loan-Opening	339.17	305.25	271.33	237.42	203.50
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	33.92	33.92	33.92	33.92	33.92
	Net Loan-Closing	305.25	271.33	237.42	203.50	169.58
	Average Loan	322.21	288.29	254.38	220.46	186.54
	Rate of Interest	6.68%	6.68%	6.68%	6.68%	6.68%
	Interest	21.52	19.26	16.99	14.73	12.46
	Rep Schedule	12 annual instalments from 23.02.2008				
<b>2</b>	<b>BOND XVI</b>					
	Gross loan opening	331.00	331.00	331.00	331.00	331.00
	Cumulative Repayment up to DOCO/previous year	33.10	66.20	99.30	132.40	165.50
	Net Loan-Opening	297.90	264.80	231.70	198.60	165.50
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	33.10	33.10	33.10	33.10	33.10
	Net Loan-Closing	264.80	231.70	198.60	165.50	132.40
	Average Loan	281.35	248.25	215.15	182.05	148.95
	Rate of Interest	7.10%	7.10%	7.10%	7.10%	7.10%
	Interest	19.98	17.63	15.28	12.93	10.58
	Rep Schedule	10 annual instalments from 18.02.2009				
<b>3</b>	<b>IBRD-II (Exchange Rate @ 45.18)</b>					
	Gross loan opening	6867.36	6867.36	6867.36	6867.36	6867.36
	Cumulative Repayment upto DOCO/previous year	750.03	1083.18	1437.77	1815.24	2217.12
	Net Loan-Opening	6117.33	5784.18	5429.59	5052.12	4650.24
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	333.15	354.59	377.47	401.88	427.73
	Net Loan-Closing	5784.18	5429.59	5052.12	4650.24	4222.51
	Average Loan	5950.75	5606.88	5240.85	4851.18	4436.38
	Rate of Interest	3.64%	3.64%	3.64%	3.64%	3.64%
	Interest	216.61	204.09	190.77	176.58	161.48
	Rep Schedule	30 Half Yearly installments w.e.f. 15-12-2006				
<b>4</b>	<b>IBRD-II (Exchange Rate @ 46.81)</b>					
	Gross loan opening	702.15	702.15	702.15	702.15	702.15
	Cumulative Repayment upto DOCO/previous year	76.68	110.74	147.00	185.59	226.68
	Net Loan-Opening	625.47	591.41	555.15	516.56	475.47
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	34.06	36.25	38.59	41.09	43.73
	Net Loan-Closing	591.41	555.15	516.56	475.47	431.74
	Average Loan	608.44	573.28	535.86	496.01	453.60
	Rate of Interest	3.64%	3.64%	3.64%	3.64%	3.64%
	Interest	22.15	20.87	19.51	18.05	16.51
	Rep Schedule	30 Half Yearly installments w.e.f. 15-12-2006				



<b>5</b>	<b>IBRD-II (Exchange Rate @ 46.90)</b>					
	Gross loan opening	<b>3189.20</b>	<b>3189.20</b>	<b>3189.20</b>	<b>3189.20</b>	<b>3189.20</b>
	Cumulative Repayment up to DOCO/previous year	<b>348.31</b>	<b>503.03</b>	<b>667.70</b>	<b>843.00</b>	<b>1029.63</b>
	Net Loan-Opening	2840.89	2686.17	2521.50	2346.20	2159.57
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	154.72	164.67	175.30	186.63	198.64
	Net Loan-Closing	2686.17	2521.50	2346.20	2159.57	1960.93
	Average Loan	2763.53	2603.83	2433.85	2252.89	2060.25
	Rate of Interest	3.64%	3.64%	3.64%	3.64%	3.64%
	Interest	100.59	94.78	88.59	82.01	74.99
	Rep Schedule	30 Half Yearly installments w.e.f. 15-12-2006				
<b>6</b>	<b>BOND XIX (ADDCAP FOR 2006-07)</b>					
	Gross loan opening	<b>412.19</b>	<b>412.19</b>	<b>412.19</b>	<b>412.19</b>	<b>412.19</b>
	Cumulative Repayment upto DOCO/previous year	<b>0.00</b>	<b>0.00</b>	<b>34.35</b>	<b>68.70</b>	<b>103.05</b>
	Net Loan-Opening	412.19	412.19	377.84	343.49	309.14
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	34.35	34.35	34.35	34.35
	Net Loan-Closing	412.19	377.84	343.49	309.14	274.79
	Average Loan	412.19	395.02	360.67	326.32	291.97
	Rate of Interest	9.25%	9.25%	9.25%	9.25%	9.25%
	Interest	38.13	36.54	33.36	30.18	27.01
	Rep Schedule	12 Annual Instalments from 24.07.2010				
<b>7</b>	<b>IBRD-III (Exchange Rate @ 40.81)</b>					
	Gross loan opening	<b>347.25</b>	<b>347.25</b>	<b>347.25</b>	<b>347.25</b>	<b>347.25</b>
	Cumulative Repayment upto DOCO/previous year	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>16.90</b>	<b>34.53</b>
	Net Loan-Opening	347.25	347.25	347.25	330.35	312.72
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	16.90	17.64	18.40
	Net Loan-Closing	347.25	347.25	330.35	312.72	294.32
	Average Loan	347.25	347.25	338.80	321.53	303.52
	Rate of Interest	3.24%	3.24%	3.24%	3.24%	3.24%
	Interest	11.25	11.25	10.98	10.42	9.83
	Rep Schedule	30 Half Yearly installments w.e.f. 15-09-2011				
<b>8</b>	<b>IBRD-II (Exchange Rate @ 40.91)</b>					
	Gross loan opening	<b>1017.43</b>	<b>1017.43</b>	<b>1017.43</b>	<b>1017.43</b>	<b>1017.43</b>
	Cumulative Repayment upto DOCO/previous year	<b>111.14</b>	<b>160.50</b>	<b>213.03</b>	<b>268.96</b>	<b>328.50</b>
	Net Loan-Opening	906.29	856.93	804.40	748.48	688.94
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	49.36	52.53	55.92	59.54	63.37
	Net Loan-Closing	856.93	804.40	748.48	688.94	625.57
	Average Loan	881.61	830.67	776.44	718.71	657.25
	Rate of Interest	3.64%	3.64%	3.64%	3.64%	3.64%
	Interest	32.09	30.24	28.26	26.16	23.92
	Rep Schedule	30 Half Yearly installments w.e.f. 15-12-2006				



<b>9</b>	<b>Bond XXXI (AddCap for 2009-10 Drawl on 31.03.2010)</b>					
	Gross loan opening	0.00	66.50	66.50	66.50	66.50
	Cumulative Repayment upto DOCO/previous year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Opening	0.00	66.50	66.50	66.50	66.50
	Additions during the year	66.50	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	5.54
	Net Loan-Closing	66.50	66.50	66.50	66.50	60.96
	Average Loan	33.25	66.50	66.50	66.50	63.73
	Rate of Interest	8.90%	8.90%	8.90%	8.90%	8.90%
	Interest	2.96	5.92	5.92	5.92	5.67
	Rep Schedule	12 Annual instalments from 25.02.2014				
	<b>Total Loan</b>					
	Gross loan opening	13273.58	13340.08	13340.08	13340.08	13340.08
	Cumulative Repayment upto DOCO/previous year	1387.10	2025.41	2734.82	3500.37	4308.50
	Net Loan-Opening	11886.48	11314.67	10605.26	9839.72	9031.58
	Additions during the year	66.50	0.00	0.00	0.00	0.00
	Repayment during the year	638.31	709.41	765.55	808.14	858.78
	Net Loan-Closing	11314.67	10605.26	9839.72	9031.58	8172.79
	Average Loan	11600.58	10959.97	10222.49	9435.65	8602.19
	<b>Weighted Average Rate of Interest</b>	<b>4.0108%</b>	<b>4.0198%</b>	<b>4.0074%</b>	<b>3.9952%</b>	<b>3.9811%</b>
	<b>Interest</b>	465.27	440.57	409.65	376.98	342.46



**CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN**

**ANNEXURE-II**

**Combined Asset-II**

		(₹ in lakh)				
	Details of Loan	2009-10	2010-11	2011-12	2012-13	2013-14
<b>1</b>	<b>BOND XV</b>					
	Gross loan opening	1503.00	1503.00	1503.00	1503.00	1503.00
	Cumulative Repayment up to DOCO/previous year	250.50	375.75	501.00	626.25	751.50
	Net Loan-Opening	1252.50	1127.25	1002.00	876.75	751.50
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	125.25	125.25	125.25	125.25	125.25
	Net Loan-Closing	1127.25	1002.00	876.75	751.50	626.25
	Average Loan	1189.88	1064.63	939.38	814.13	688.88
	Rate of Interest	6.68%	6.68%	6.68%	6.68%	6.68%
	Interest	79.48	71.12	62.75	54.38	46.02
	Rep Schedule	12 annual instalments from 23.2.2008				
<b>2</b>	<b>BOND XVI</b>					
	Gross loan opening	1153.00	1153.00	1153.00	1153.00	1153.00
	Cumulative Repayment up to DOCO/previous year	115.30	230.60	345.90	461.20	576.50
	Net Loan-Opening	1037.70	922.40	807.10	691.80	576.50
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	115.30	115.30	115.30	115.30	115.30
	Net Loan-Closing	922.40	807.10	691.80	576.50	461.20
	Average Loan	980.05	864.75	749.45	634.15	518.85
	Rate of Interest	7.10%	7.10%	7.10%	7.10%	7.10%
	Interest	69.58	61.40	53.21	45.02	36.84
	Rep Schedule	10 annual instalments from 18.2.2009				
<b>3</b>	<b>IBRD-II (Exchange Rate @ 45.18)</b>					
	Gross loan opening	903.15	903.15	903.15	903.15	903.15
	Cumulative Repayment up to DOCO/previous year	98.64	142.45	189.08	238.73	291.58
	Net Loan-Opening	804.51	760.70	714.06	664.42	611.57
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	43.81	46.63	49.64	52.85	56.25
	Net Loan-Closing	760.70	714.06	664.42	611.57	555.32
	Average Loan	782.60	737.38	689.24	638.00	583.44
	Rate of Interest	3.64%	3.64%	3.64%	3.64%	3.64%
	Interest	28.49	26.84	25.09	23.22	21.24
	Rep Schedule	30 Half Yearly installments w.e.f. 15.12.2006				
<b>4</b>	<b>IBRD-II (Exchange Rate @ 46.98)</b>					
	Gross loan opening	9865.80	9865.80	9865.80	9865.80	9865.80
	Cumulative Repayment up to DOCO/previous year	1077.51	1556.13	2065.54	2607.82	3185.16
	Net Loan-Opening	8788.29	8309.67	7800.26	7257.98	6680.64
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	478.62	509.41	542.28	577.34	614.49
	Net Loan-Closing	8309.67	7800.26	7257.98	6680.64	6066.15
	Average Loan	8548.98	8054.96	7529.12	6969.31	6373.39
	Rate of Interest	3.64%	3.64%	3.64%	3.64%	3.64%
	Interest	311.18	293.20	274.06	253.68	231.99
	Rep Schedule	30 Half Yearly installments w.e.f. 15.12.2006				





<b>5</b>	<b>IBRD-II (Exchange Rate @ 41.43)</b>					
	Gross loan opening	<b>5427.33</b>	<b>5427.33</b>	<b>5427.33</b>	<b>5427.33</b>	<b>5427.33</b>
	Cumulative Repayment up to DOCO/previous year	<b>592.87</b>	<b>856.17</b>	<b>1136.40</b>	<b>1434.72</b>	<b>1752.32</b>
	Net Loan-Opening	4834.47	4571.17	4290.94	3992.62	3675.02
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	<b>263.29</b>	<b>280.23</b>	<b>298.32</b>	<b>317.61</b>	<b>338.04</b>
	Net Loan-Closing	4571.17	4290.94	3992.62	3675.02	3336.98
	Average Loan	4702.82	4431.06	4141.78	3833.82	3506.00
	Rate of Interest	3.64%	3.64%	3.64%	3.64%	3.64%
	Interest	<b>171.18</b>	<b>161.29</b>	<b>150.76</b>	<b>139.55</b>	<b>127.62</b>
	Rep Schedule	30 Half Yearly installments w.e.f. 15.12.2006				
<b>6</b>	<b>Bond XVIII</b>					
	Gross loan opening	<b>779.00</b>	<b>779.00</b>	<b>779.00</b>	<b>779.00</b>	<b>779.00</b>
	Cumulative Repayment upto DOCO/previous year	<b>0.00</b>	<b>64.92</b>	<b>129.83</b>	<b>194.75</b>	<b>259.67</b>
	Net Loan-Opening	779.00	714.08	649.17	584.25	519.33
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	64.92	64.92	64.92	64.92	64.92
	Net Loan-Closing	714.08	649.17	584.25	519.33	454.42
	Average Loan	746.54	681.63	616.71	551.79	486.88
	Rate of Interest	8.15%	8.15%	8.15%	8.15%	8.15%
	Interest	60.84	55.55	50.26	44.97	39.68
	Rep Schedule	12 Annual instalments from 9.3.2010				
<b>7</b>	<b>IBRD-III (Exchange Rate @ 41.43)</b>					
	Gross loan opening	<b>2154.36</b>	<b>2154.36</b>	<b>2154.36</b>	<b>2154.36</b>	<b>2154.36</b>
	Cumulative Repayment up to DOCO/previous year	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>104.84</b>	<b>214.25</b>
	Net Loan-Opening	2154.36	2154.36	2154.36	2049.52	1940.11
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	104.84	109.41	114.15
	Net Loan-Closing	2154.36	2154.36	2049.52	1940.11	1825.95
	Average Loan	2154.36	2154.36	2101.94	1994.82	1883.03
	Rate of Interest	3.24%	3.24%	3.24%	3.24%	3.24%
	Interest	69.80	69.80	68.10	64.63	61.01
	Rep Schedule	30 Half Yearly installments w.e.f. 15.9.2011				
<b>8</b>	<b>IBRD-II (Exchange Rate @ 40.08)</b>					
	Gross loan opening	<b>642.88</b>	<b>642.88</b>	<b>642.88</b>	<b>642.88</b>	<b>642.88</b>
	Cumulative Repayment up to DOCO/previous year	<b>70.14</b>	<b>101.33</b>	<b>134.52</b>	<b>169.86</b>	<b>207.48</b>
	Net Loan-Opening	572.74	541.56	508.36	473.02	435.40
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	31.19	33.19	35.34	37.62	40.04
	Net Loan-Closing	541.56	508.36	473.02	435.40	395.36
	Average Loan	557.15	524.96	490.69	454.21	415.38
	Rate of Interest	3.64%	3.64%	3.64%	3.64%	3.64%
	Interest	<b>20.28</b>	<b>19.11</b>	<b>17.86</b>	<b>16.53</b>	<b>15.12</b>
	Rep Schedule	30 Half Yearly installments w.e.f. 15.12.2006				



<b>9</b>	<b>Bond XIX</b>					
	Gross loan opening	<b>4781.81</b>	<b>4781.81</b>	<b>4781.81</b>	<b>4781.81</b>	<b>4781.81</b>
	Cumulative Repayment up to DOCO/previous year	<b>0.00</b>	<b>0.00</b>	<b>398.48</b>	<b>796.97</b>	<b>1195.45</b>
	Net Loan-Opening	4781.81	4781.81	4383.33	3984.84	3586.36
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	<b>398.48</b>	<b>398.48</b>	<b>398.48</b>	<b>398.48</b>
	Net Loan-Closing	4781.81	4383.33	3984.84	3586.36	3187.87
	Average Loan	4781.81	4582.57	4184.08	3785.60	3387.12
	Rate of Interest	9.25%	9.25%	9.25%	9.25%	9.25%
	Interest	442.32	423.89	387.03	350.17	313.31
	Rep Schedule	12 Annual instalments from 24.7.2010				
<b>10</b>	<b>Bond XVII</b>					
	Gross loan opening	<b>2552.00</b>	<b>2552.00</b>	<b>2552.00</b>	<b>2552.00</b>	<b>2552.00</b>
	Cumulative Repayment up to DOCO/previous year	<b>0.00</b>	<b>255.20</b>	<b>510.40</b>	<b>765.60</b>	<b>1020.80</b>
	Net Loan-Opening	2552.00	2296.80	2041.60	1786.40	1531.20
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	255.20	255.20	255.20	255.20	255.20
	Net Loan-Closing	2296.80	2041.60	1786.40	1531.20	1276.00
	Average Loan	2424.40	2169.20	1914.00	1658.80	1403.60
	Rate of Interest	7.39%	7.39%	7.39%	7.39%	7.39%
	Interest	179.16	160.30	141.44	122.59	103.73
	Rep Schedule	10 Annual Instalments from 22.9.2009				
<b>11</b>	<b>Bond-XXVI</b>					
	Gross loan opening	<b>67.00</b>	<b>67.00</b>	<b>67.00</b>	<b>67.00</b>	<b>67.00</b>
	Cumulative Repayment up to DOCO/previous year	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>5.58</b>	<b>11.17</b>
	Net Loan-Opening	67.00	67.00	67.00	61.42	55.83
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	5.58	5.58	5.58
	Net Loan-Closing	67.00	67.00	61.42	55.83	50.25
	Average Loan	67.00	67.00	64.21	58.63	53.04
	Rate of Interest	9.30%	9.30%	9.30%	9.30%	9.30%
	Interest	6.23	6.23	5.97	5.45	4.93
	Rep Schedule	12 Annual instalments from 07.03.2012				
<b>12</b>	<b>IBRD-III (Exchange Rate @ 40.08)</b>					
	Gross loan opening	<b>1006.41</b>	<b>1006.41</b>	<b>1006.41</b>	<b>1006.41</b>	<b>1006.41</b>
	Cumulative Repayment up to DOCO/previous year	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>48.97</b>	<b>100.09</b>
	Net Loan-Opening	1006.41	1006.41	1006.41	957.43	906.32
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	48.97	51.11	53.33
	Net Loan-Closing	1006.41	1006.41	957.43	906.32	852.99
	Average Loan	1006.41	1006.41	981.92	931.88	879.66
	Rate of Interest	3.24%	3.24%	3.24%	3.24%	3.24%
	Interest	<b>32.61</b>	<b>32.61</b>	<b>31.81</b>	<b>30.19</b>	<b>28.50</b>
	Rep Schedule	30 Half Yearly installments w.e.f. 15.9.2011				



<b>13</b>	<b>IBRD-II (Exchange Rate @ 46.90)</b>					
	Gross loan opening	<b>5126.17</b>	<b>5126.17</b>	<b>5126.17</b>	<b>5126.17</b>	<b>5126.17</b>
	Cumulative Repayment up to DOCO/previous year	<b>559.99</b>	<b>808.67</b>	<b>1073.35</b>	<b>1355.12</b>	<b>1655.10</b>
	Net Loan-Opening	4566.18	4317.50	4052.82	3771.05	3471.07
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	248.68	264.68	281.76	299.98	319.28
	Net Loan-Closing	4317.50	4052.82	3771.05	3471.07	3151.79
	Average Loan	4441.84	4185.16	3911.93	3621.06	3311.43
	Rate of Interest	3.64%	3.64%	3.64%	3.64%	3.64%
	Interest	<b>161.68</b>	<b>152.34</b>	<b>142.39</b>	<b>131.81</b>	<b>120.54</b>
	Rep Schedule	30 Half Yearly installments w.e.f. 15.12.2006				
<b>14</b>	<b>Bond XXXI</b>					
	Gross loan opening	<b>0.00</b>	<b>268.09</b>	<b>268.09</b>	<b>268.09</b>	<b>268.09</b>
	Cumulative Repayment up to DOCO/previous year	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>
	Net Loan-Opening	0.00	268.09	268.09	268.09	268.09
	Additions during the year	268.09	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	22.34
	Net Loan-Closing	268.09	268.09	268.09	268.09	245.75
	Average Loan	134.05	268.09	268.09	268.09	256.92
	Rate of Interest	8.90%	8.90%	8.90%	8.90%	8.90%
	Interest	11.93	23.86	23.86	23.86	22.87
	Rep Schedule	12 Annual instalments from 25.2.2014				
	<b>Total Loan</b>					
	Gross loan opening	35961.91	36230.00	36230.00	36230.00	36230.00
	Cumulative Repayment up to DOCO/previous year	2764.95	4391.22	6484.52	8810.40	11221.07
	Net Loan-Opening	33196.97	31838.79	29745.49	27419.61	25008.94
	Additions during the year	268.09	0.00	0.00	0.00	0.00
	Repayment during the year	1626.27	2093.30	2325.88	2410.67	2522.66
	Net Loan-Closing	31838.79	29745.49	27419.61	25008.94	22486.28
	Average Loan	32517.88	30792.14	28582.55	26214.27	23747.61
	<b>Weighted Average Rate of Interest</b>	<b>5.0581%</b>	<b>5.0582%</b>	<b>5.0192%</b>	<b>4.9823%</b>	<b>4.9411%</b>
	<b>Interest</b>	<b>1644.78</b>	<b>1557.54</b>	<b>1434.61</b>	<b>1306.07</b>	<b>1173.38</b>

